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रेलवे स्टेशनों पर बुक स्टालों के म्राबंटम हेतु मानवंड

141. उठ रस्नाकर पाण्डेय: नया रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में रेलवे स्टेशनों पर बुक स्टालों की अवंटन-नीति के संबंध में मानदंड क्या है;
- (ख) क्या इस नीति की समीक्षा करने संबंधी कोई योजना सरकार के विचाराधीन है; और
- (ग) यदि हां, तो उसका ब्यौरा क्या हैं?

रेल मंत्री (श्री ज़नेस्वर मिश्र):
(क) मौजूदा नीति के अनुसार सभी नए
बुक स्टाल ठेके बेरोजगार स्नातकों, उनके
सहयोगियों, भागीदारों, संगठनों, और
वास्तविक कार्यकर्ताओं और वेंडरो की
सहकारी समितियों के लिए ग्रारक्षित हैं।

- (ख) जी नहीं।
- (ग) प्रकृत नहीं उठता ।

Reorientation and reform of the Delhi Development Authority

- 142. DR. RATNAKAR PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether there is any scheme for reorientation and reform of the Delhi Development Authority;
- (b) if so, what are the salient features of the scheme: and
 - (c) the steps taken in this regard so far?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) The Government had decided in 1987 to restructure the DDA. However the Com. mittee on Re-organisation of Delhi Set-up was constituted later in 1987 and the decisions regarding restructuring of DDA were not persued. The report of "the Committee includ. es some recommendations about the future role of DDA. A Bill on the Delhi Setup has also been introduced by the Governmenc in September, 1990. While major restructuring of DDA will take into account the decisions on the future Set.up of Delhi. Government attachee high importance to streamlining DDA's work to better serve the interests of the public.

Enforcement of Consumer Protecting Act

- 143. DR. RATNAKAR PANDEY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased ^{to} state:
- (a) the steps taken in different States and Union Territories to en force the provisions of the Consumer Protection Act so far; and
- (b) whether it is a fact that in some of the States the Quasi Judicial Authority to be created under the said Act has yet to be functional; if so, the names of the States where such an authority has not yet been created and reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRi SARWAR HUSSAIN): (a) and (b) Under the Consumer Protection Act, 1986, the State Government/Union Territory Administrations are responsible for setting up of Consumer Protection Councils; Consumer Disputes Redres-sal Commission (State Commission), and Consumer Disputes Redressal Forums (District Forums) All the States/Union Territories except Punjab have set up the Councils. As per the information svailabe. the position of setting up of the State Commissions/District Forums is indicated in the enclosed statement. (See below). Some of the States/Union territories are facing nnancial constraints in making this machinery functional as indicated in the Statement. The Act does not apply to Jammu & Kashmir.